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Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 264 of 1991

Date of Decision :

TRAXNox

Mr. M. Venugopal

Petitioner.

Kum. P. Sarada

Advocate for the
petitioner (s)

Versus

The Chief Engr. (Electrical), S.C.Rly,
Secunderabad and 3 others

Respondent.

Mr. N.V. Ramana, SC for Railways

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. J. Narasimha Murthy, Member (Judl.)

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

HJNM
M(J)

HRBS
M(A)

(29)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.264 of 1991

DATE OF JUDGMENT: 30-4-91

BETWEEN:

Mr. M. Venugopal

Applicant

AND

1. The Chief Engineer (Electrical),
South Central Railway,
Secunderabad.
2. The Divisional Railway Manager(Electrical),
S.C.Railway,
Vijayawada.
3. The Senior Divisional Electrical
Engineer (Maintenance),
S.C.Railway,
Vijayawada.
4. The Senior Divisional Personnel Officer,
S.C.Railway,
Vijayawada. ..

Respondents

COUNSEL FOR THE APPLICANT: Ms. P. Sarada representing
Mr. P. Krishna Reddy.

COUNSEL FOR THE RESPONDENTS: Mr. N.V. Ramana, SC for Railways

CORAM: Hon'ble Shri J. Narasimha Murthy, Member (Judl.)
Hon'ble Shri R. Balasubramanian, Member (Admn.)

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To

1. The Chief Engineer (Electrical)
S.C.Railway, Secunderabad.
2. The Divisional Railway Manager (Electrical)
S.C.Rly, Vijayawada.
3. The Senior Divisional Electrical Engineer (Maintenance)
S.C.Rly, Vijayawada.
4. The Senior Divisional Personnel Officer,
S.C.Rly, Vijayawada.
5. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.Bench.
6. One copy to Mr.N.v.Ramana, SC for Rlys, CAT.Hyd.Bench.
7. One spare copy.

pvm

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI J.NARASIMHA MURTHY, MEMBER (JUDL.)

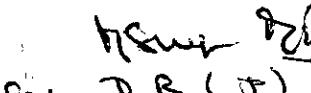
This is a petition filed by the petitioner for a relief to declare the results of the viva-voce examination held on 16.11.1990 and to direct the respondents to hold selection to fill up the posts of Artisan in the pay scale of Rs.950-1500 (RSRP) against 25% L.D.C.E. quota from serving semi-skilled and unskilled employees and set-aside the order No.B/P.565/II/OL/Vol.II, dated 1.3.1991 issued in the name of the Senior Divisional Personnel Officer and signed by the Assistant Personnel Officer (Electrical), South Central Railway, Vijayawada.

2. Heard the learned counsel for the applicant, Kum. P.Sarada representing Shri P.Krishna Reddy and the learned Standing Counsel for the Railways, Shri N.V.Ramana who produced the records before the Court. We perused the records. This petition is similar to the petition filed by 24 petitioners viz., O.A.No.212 of 1991. The facts in both the cases are similar and the contents of the counter are also similar. The petitioner herein is similarly placed to the petitioners in O.A.No.212 of 1991 and his grievance also is same to that of the petitioners in O.A.No.212 of 1991. So, for the reasons stated in our Judgment in O.A.No.212 of 1991, we hold that there are no merits in the petition and the petition is accordingly dismissed. No order as to costs.


(J.NARASIMHA MURTHY)
Member(Judl.)


(R.BALASUBRAMANIAN)
Member(Admn.)

Dated: 30.4.91


DR (J)

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TYPED BY

COMPARED BY

CHECKED BY *W*

APPROVED BY *W*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE MR. B. N. JAYASIMHA: V.C.
AND

THE HON'BLE MR. D. SURYA RAO: M(J)
AND

THE HON'BLE MR. J. NARASIMHA MURTHY: M(J)
AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 30 *4* - 1991.

ORDER / JUDGMENT.

M.A. / R.A. / C.A. No.

in
T.R. No.

W.P. No.

O.A. No. 264/9/

Admitted and Interim directions
issued.

Allowed.

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

